Tracking devices in small boats

†1061. SHRI LAL SINH VADODIA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Government is considering to install tracking devices in small boats;
 - (b) if so, whether Government has so far taken any step in this regard; and
 - (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) Yes, Sir. The fishing vessels of 20 mtr. and above in length are mandatorily required to fit navigational and communication equipments to facilitate tracking. The Government is also considering to install tracking devices in fishing vessels of below 20 mtr. in length.

President's assent to Kerala Bill

1062. SHRI D. RAJA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that a bill passed by the Kerala Legislative Assembly namely the Commonwealth Trust Kozhikode (Acquisition and Transfer of Undertaking) Bill, 2012 was forwarded to the Central Government seeking President's assent to the same; and
 - (b) if so, the details thereof and at what stage is the said bill?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) Yes, Sir.

(b) The State Government of Kerala forwarded "The Common Wealth Trust, Kozhikode (Acquisition and Transfer of Undertaking) Bill, 2012" as passed by the Kerala State Legislative Assembly and reserved by the Governor of Kerala under Article 200 read with Article 254 (2) of the Constitution of India for the consideration of the Hon'ble President of India under Article 201 of the Constitution of India which was received in this Ministry on 31.08.2012.

As per procedure, the said Bill was circulated to concerned Central Ministries/Departments. The views of the Central Ministries/Departments on the Bill were conveyed to the State Government. Clarifications/views as received from the State Government have since been shared with the concerned Central Ministries/Departments in order to process the Bill further.

[†] Original notice of the question was received in Hindi.